

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.518/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S JYOTIRADITYA INFRAESTATE PVT LTD V/S M/S PRAYAGRAJ INFRAVENTURE PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Operational Creditor*
Sh. Gaurav Mahajan, Adv. : *For the Corporate Debtor*

ORDER

There is no representation today on behalf of the Operational Creditor. However, Ld. Counsel representing the Corporate Debtor is present physically.

1. It is stated by the Ld. Counsel representing the Corporate Debtor that the reply has already been filed.
2. It is pointed out by the Registry that there is no rejoinder filed so far.
3. We see from the previous orders that on several occasions in the past, there has not been any representation on behalf of the Operational Creditor. Today, again there is a request made by the Ld. Counsel representing the Operational Creditor due to his illness.
4. In view of the specific written request circulated by the Ld. Counsel, Sh. N.C. Gupta representing the Operational Creditor particularly with respect to his being ill, we deem it appropriate to adjourned the present matter. It is however made clear that this would be the last opportunity to make his submissions on the next date of hearing.
5. Let the matter be adjourned for 9th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

3rd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*